

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No. 143 – RST. App/7(AHM)2022  
In  
**CP(IB) 835 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shivani Sumit Jain Proprietor of S K Infra  
V/s  
Riddhi Corporate Services Ltd

.....Applicant

.....Respondent

**Order delivered on: 17/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

Ms. Meghna Arvind, Advocate i/b MDP & Partners for the Applicants  
Mr. Ketan M. Parikh, Advocate for the Corporate Debtor.

**ORDER**

Due to paucity of time, as the Hon'ble Member (J) is to hold another Bench in post-lunch session, matter stands adjourned to 19.07.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**

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